

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 166/9/NCLT/AHM/2017

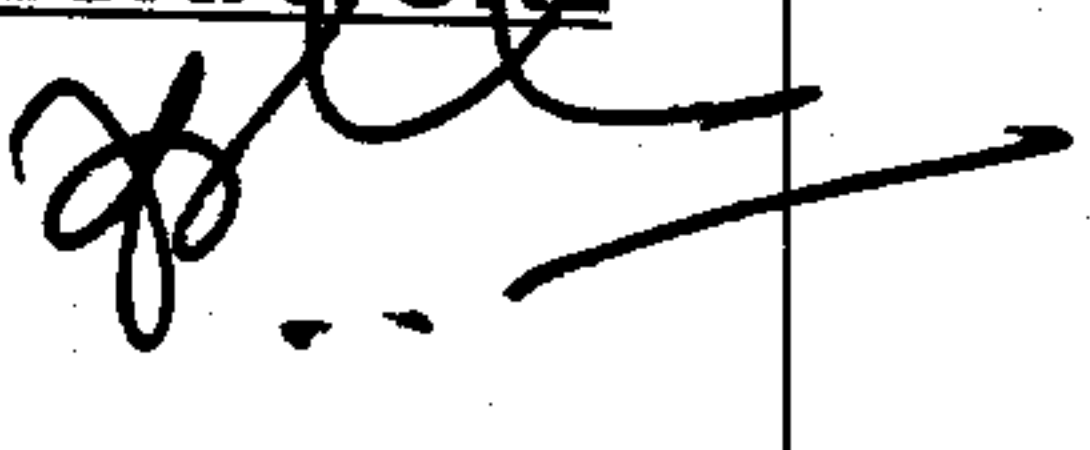
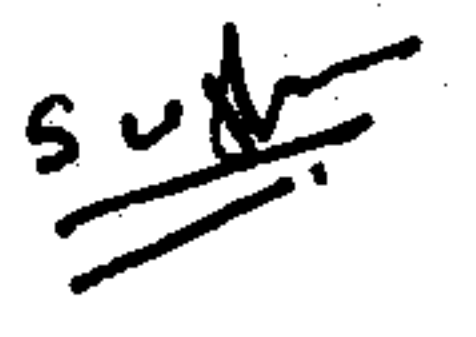
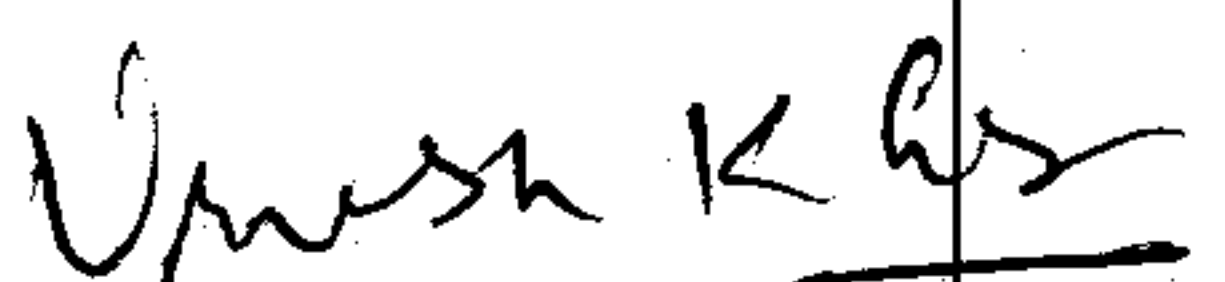
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: Deep Constructions Co.
V/s.
A & I Hospitality Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHWAS SHAH	ADV.	RESPONDENT /CORPORATE DEBTOR	
2.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
3.	Urvesh K Gor	Advocate	Respondent	

ORDER


Learned Advocate Mr. Shashvata Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishwas Shah with Learned Advocate Mr. Urvesh Gor present for Respondent.

Objections filed.

It is noticed that petitioner not complied with section 9 (c) of the Code.

Petitioner is directed to comply with section 9 (c) of the Code and serve the copy upon the corporate debtor before the date of hearing.

List the matter on 15.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.